



Government of Jammu and Kashmir  
**Finance Department**  
Civil Secretariat, Srinagar.  
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**Notification**

Jammu, the 18<sup>th</sup> May, 2018

**SRO 219** .- In exercise of the powers conferred by clause (a) of section 9 of the Stamp Act Svt. 1977 (Act No. XL of 1977) and in supersession of notification SRO 152 of 2010 dated 31-03-2010, the Government, being satisfied that it is necessary to do so in the public interest, hereby directs that there shall be 100% remission of Stamp Duty leviable under the said Act on land or estate, on its purchase in the name of a female member of the family.

By order of the Government of Jammu and Kashmir.

*Sd/-*

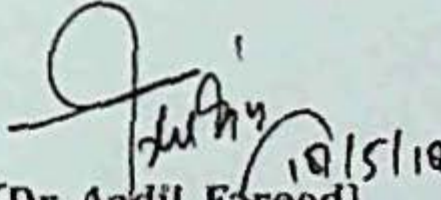
(Navin K. Choudhary), IAS  
Principal Secretary to Government  
Finance Department

Dated:- 18-05-2018

No. ET/Estt/81/2018

Copy to the:

1. All Financial Commissioners.
2. Director General of Police, J&K.
3. All Principal Secretaries to Government.
4. Principal Secretary to the Governor/Chief Minister.
5. Principal Secretary to Government, Election Department.
6. All Commissioner/Secretaries to Government.
7. Chairman, J&K Special Tribunal.
8. Divisional Commissioner, Jammu/Kashmir.
9. All Heads of Departments/Managing Directors.
10. Director, Information, J&K with the request to publish the same in the two daily leading news papers of the State.
11. Registrar General, J&K High Court, Jammu.
12. All Deputy Commissioners.
13. Director, Archives, Archaeology and Museums.
14. OSD to Finance Minister for information.
15. Special Assistant to Hon'ble Minister of State.
16. Pvt. Secretary to Principal Secretary Finance.
17. Stack File/SRO File.

  
(Dr. Aadil Fareed)

Under Secretary to Government